

**IN THE INCOME TAX APPELLATE TRIBUNAL
“SURAT BENCH”, SURAT**

**BEFORE SHRI T.R SENTHIL KUMAR, JUDICIAL MEMBER
And
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER**

I.T.A. No.551/SRT/2024
(Assessment Year: 2012-13)

Dhanuben Prakashbhai Ahir, Ahir Faliya, Near Jakat Naka, Tithal Road, Valsad-396001.	Vs.	The Income Tax Officer, Ward-5, Surat.
[PAN No. AZVPA5643F]		
(Appellant)	..	(Respondent)

Appellant by :	Shri Parin Shah, AR
Respondent by:	Shri Ajay Uke, Sr. DR

Date of Hearing	02.07.2025
Date of Pronouncement	04.07.2025

ORDER

PER T.R. SENTHIL KUMAR, JUDICIAL MEMBER

This appeal is filed by the Assessee as against the appellate order dated 05.09.2023 passed by the Commissioner of Income Tax (Appeals), arising out of the reassessment order passed under section 143(3) r.w.s 147 of the Income-tax Act, 1961 [hereinafter referred to as ‘the Act’] relating to the Asst. Year 2012-13.

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2. At the outset, it was brought to our notice that the assessee has filed an application under Direct Tax Vivad Se Vishwas Scheme, 2024 and produced Form No.2 dated 15.01.2025 with acknowledgment No.821631741150125. Taking note of the same, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed.

This Order pronounced in Open Court on 04.07.2025

Sd/-
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

(True Copy)
Ahmedabad; Dated 04.07.2025
Manish, Sr. PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Surat/Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

उप/सहायक पंजीकार (Dy./Asstt.Registrar)
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad/Surat